

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23095/2023

(Arising out of impugned final judgment and order dated 15-02-2023 in WC No. 32432/2022 passed by the High Court Of Judicature At Allahabad)

MANAGING DIRECTOR PURVANCHAL VIDYUT VITRAN NIGAM LIMITED &
ANR.Petitioner(s)

VERSUS

AASHA DEVI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.131995/2023-CONDONATION OF DELAY IN FILING and IA No.131997/2023-EXEMPTION FROM FILING O.T. and IA No.131996/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 24-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U Mishra, Adv.
Mr. Harsh Som, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice to the respondents.

Tag this matter along with SLP (C) No. 2341/2023 & SLP(C)
No. 18897/2017.

In the meanwhile, there shall be an interim stay on impugned Judgment & order subject to deposit of 50 per cent of amount which may also be disbursed to the clients.

(SHUBHAM YADAV)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR

